

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

22. C.P.(IB)-596(MB)/2021

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2024**

NAME OF THE PARTIES: Union Bank of India
V/s

Paras Harshad Shah

Section: 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Ooshma Jain a/w Adv. Suhail Mhasvadkar appeared for the Petitioner. Adv. Harshit B. i/b Adv. Dinesh Kumar Dubey appeared for the Respondent. Adv. Kartikee Korgaonakar appeared for the Resolution Professional. Counsel for the Resolution Professional submits that report of the Resolution Professional has been prepared and pending for filing with the Registry. Let the copy of the report be served upon the Respondent/Personal Guarantor. Counsel for the Respondent/Personal Guarantor is directed to file reply/objections, if any, within a period of three weeks. List the matter on **14.03.2024** for final hearing.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

01.02.2024
Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)